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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(CRL) 2626/2023**

SANDHYA GUPTA & ANR.

..... Petitioners

Through: Mr. Kushank Sandhu, Ms. Sanya Singh, Ms. Apali Kaushal, Advocates with petitioners in person through VC.

versus

THE STATE OF NCT OF DELHI

..... Respondents

Through: Mr. Sanjeev Bhandari, ASC for the State with Mr. Kunal Mittal, Mr. Arjit Sharma, Advocates with SI Dinesh Kumar, PS: Jyoti Nagar. Mr. Abhishek Rana, Advocate for R-2 with R-2 in person.

CORAM:

HON'BLE MR. JUSTICE SAURABH BANERJEE

ORDER

14.09.2023

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1. The petitioners vide the present petition under Section 482 of the Code of Criminal Procedure, 1973 seek quashing of FIR No.0095/2019 dated 22.03.2019 registered under Sections 404/405/406/420/463/464/120B of the Indian Penal Code, 1860 at PS.: Jyoti Nagar, Delhi and all proceeding emanating therefrom in view of the Family Settlement dated 25.07.2023 arrived at between the parties.

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2. This petition is accompanied by the Family Settlement dated 25.07.2023 and is also supported by affidavits of all the petitioners and of respondent no.2, alongwith proofs of their respective I.Ds.

3. Petitioner nos.1 and 2 and as also respondent no.2 are present in Court and have been identified by the Investigating Officer. Their credentials have been verified by this Court.

4. Issue Notice.

5. Learned ASC for the State accepts notice. He confirms that he has no objection to the quashing of the said FIR.

6. Learned counsel for the respondent no.2 also accepts notice. Respondent no.2 affirms the Family Settlement dated 25.07.2023 and submits that he has voluntarily settled all disputes with the petitioners. He further states that he does not wish to pursue the criminal proceedings against the petitioners and has no objection to the quashing of the present FIR.

7. In view of the fact that a settlement has been arrived at between the parties, and as the respondent no.2 does not wish to continue with the criminal proceedings, in order to bring a quietus to the present disputes, and following the law laid down by the Hon'ble Supreme Court in *Gian Singh vs. State of Punjab & Anr.* (2012) 10 SCC 303 and *Narinder Singh & Ors. vs. State of Punjab & Anr.* (2014) 6 SCC 466, this Court is of the opinion that continuation of the aforesaid FIR will be an exercise in futility.

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8. Further, since one of the petitioners *namely* petitioner no.2 Ms. Arzoo Gupta has recently completed her Law Degree from the Punjab University, this Court feels that it would be in the interest of the respondent no.2 and the society at large if her services can be utilised in whatsoever manner by the DHCLSC for a brief stint of one month from 01.11.2023 to 30.11.2023. Let a copy of the present order be sent to the Member Secretary, DHCLSC.

9. The petitioner no.2 appearing in-person through video conferencing submits that though she has shifted to Punjab, she is willing to come and offer her services in whichever manner possible.

10. The complainant/respondent no.2, being an elder brother of the petitioner no.2 also submits that he shall provide all kinds of support and co-operation to her within his means during her stay in Delhi for the above mentioned period.

11. This Courts appreciates the efforts of the respondent no.2.

12. Accordingly, the petition is allowed and FIR No.0095/2019 dated 22.03.2019 registered under Sections 404/405/406/420/463/464/120B of the Indian Penal Code, 1860 at PS.: Jyoti Nagar, Delhi and all proceeding emanating therefrom are quashed.

13. The petition alongwith the pending applications, if any, stands disposed of.

SAURABH BANERJEE, J

SEPTEMBER 14, 2023/So

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